

**150 वर्ष पुराने कानून**

2308. प्रो. विजय कुमार मल्होत्रा:

क्या विधि और न्याय यह बताने की कृपा करेंगे कि:

- (क) क्या भारतके कुछ कानून 150 वर्ष पुराने हैं;
- (ख) 100 वर्षों से अधिक पुराने कितने कानून हैं;
- (ग) क्या बदलते हुए परिदृश्य में इनमें कुछ कानूनों में संशोधन करने, कुछ को समाप्त करने, कुछ को नये सिरे से बनाने की आवश्यकता नहीं है; और
- (घ) सरकार इन संबंध में क्या कार्रवाई कर रही है ?

**विधि और न्याय मंत्रालय के राज्य मंत्री (श्री रामाकान्त डी. खलग):** (क) जी, हाँ।

(ख) ऐसे 176 केन्द्रीय अधिनियम हैं।

(ग) और (घ) परिनियमों का उपातरण जिसके अन्तर्गत उनका निरसन भी है, समय-समय पर सरकार द्वारा उनकी आवश्यकता के आधार पर आरंभ किया जाता है।

**Executive Control over appointment of Judges**

2309. SHRI JANARDHANA POOJAFY: Will the Minister of LAWS AND JUSTICE be pleased to state:

(a) whether Government have a proposal under consideration to bring forward a legislation (providing for "executive control over appointment of Judges of High Courts and Supreme Court as well as their transfers from one High Court to another;

(b) if so, the details of the proposal; and

(c) The reasons for such a proposal?

THE MINISTER OF STATE OF THE MINISTRY OF LAW AND JUSTICE (SHRI RAMAKANT D. KHALAP): (a) to (c) The Government decided to introduce a Constitution Amendment Bill in Parliament to make changes in the existing system of appointment of Judges of the Supreme Court, Chief Justices of the High Courts, Judges of the High Courts and transfer of Chief Justices and Judges of the High Courts. The Government felt it necessary to amend the Constitution to reiterate and spell out the intent of the framers of the Constitution clearly and unambiguously with a view to keep it beyond the pale of any controversy. Accordingly, the Constitution (Bifihy-Second Amendment) Bill, 1997 was circulated to members of the Lok Sabha March, 1997.

**Complaints against malpractice by Vice-President of ITDC**

2310. SHRI JALALUDIN ANSART: Will the Minister of TOURISM be pleased to state

(a) whether ITDC management received a complaint letter dated 25th June, 1997 from the All India ITDC Employees Union demanding strict disciplinary action against Vice-President (P-E) of ITDC for his various malpractices causing huge loss to the Corporation;

(b) if so, what is the reaction of ITDC management and action taken on the above-mentioned complaint: and

(c) whether ITDC management/ Government would like to refer the whole case to CBI for proper investigation and what are the parawise comments/factual position on the points stated in the above mentioned letter?